

[Secretary]

Persons Compensation and Rehabilitation Rules, 1955, namely:—

(i) for the existing proviso substitute—

‘Provided that—

(a) he has not accepted such allotment of the agricultural land or such allotment has been cancelled;

(b) he does not hold a verified claim in respect of any other kind of property, that is to say, for any urban property or for any substantial rural building.’ and

(ii) after the first proviso, add—

‘Provided further that where any such person is given a rehabilitation grant under rule 97A, he shall not be given a rehabilitation grant under this rule.’

(14) That the following new rule be added after rule 97 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

‘97A. Rehabilitation grants to persons allotted agricultural land upto two standard acres in Punjab and Patiala and East Punjab States Union.—Any person who has been allotted two standard acres or less of agricultural land in the State of Punjab or Patiala and East Punjab States Union under any notification specified in section 10 of the Act may be given a rehabilitation grant at the rate of Rs. 450 per standard acre of the area allotted to him:

Provided that—

(a) he has not accepted such allotment of the agricultural land or such allotment has been cancelled;

(b) he does not hold a verified claim in respect of any other kind of property, that is to say, for any urban property or for any substantial rural building.’”

## PAPERS LAID ON THE TABLE

### NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following Notifications in pursuance of an assurance given during the discussion on the Industries (Development and Regulation) Amendment Bill, 1953:

(1) Ministry of Commerce and Industry Notification No. S.R.O. 1772/IDRA/15/1, dated the 13th August, 1955. [Placed in Library. See No. S—335/55.]

(2) Ministry of Commerce and Industry Notification No. S.R.O. 1808/IDRA/15/2, dated the 20th August, 1955. [Placed in Library. See No. S—336/55.]

### FRUIT PRODUCTS ORDER

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): On behalf of Dr. P. S. Deshmukh, I beg to lay on the Table a copy of the Fruit Products Order, 1955, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. S—337/55.]

## BUSINESS OF THE HOUSE

Mr. Speaker: The other day an hon. Member of the House, presumably Mr. Kamath, enquired as to whether the House would definitely adjourn after the 30th and I said I could not say it for certain. Looking to the volume of business and the urgency, the House will have to sit for only just one day more, that is, on Saturday, the 1st October. I take it to be the last day now.

Shri K. K. Basu (Diamond Harbour): Will there be no Question Hour on that day?

M. Speaker: There will be no Question Hour that day. It is an

extension and usually there is no Question Hour on days of extension.

As regards the business that will come up before the House, the Government require a slight change in the order; the hon. Minister of Parliamentary Affairs will make a statement now.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, on the 9th September, 1955, I announced on the floor of this House the order of Government legislative and other business for which the Business Advisory Committee had allotted time. Since then five more items have been considered by the Committee and the time allocated by the Committee for them has also been approved by the House. In addition, Government intend to proceed with the Young Persons (Harmful Publications) Bill. Sir, we suggest that all the stages of the Young Persons (Harmful Publications) Bill should be completed within two hours, subject to the approval of the House.

It is the intention of Government to get some of these items adopted by the Rajya Sabha also during the current session. Consequently, the order announced by me earlier needs a slight revision. The revised order of priority for the business from Monday, the 19th September, 1955, will be as under:

- (1) Discussion on G.A.T.T.;
- (2) Representation of the People (Amendment) Bill;

For reference to Select Committee.

- (3) Representation of the People (Second Amendment) Bill;

For reference to Select Committee.

- (4) The Prize Competitions Bill;
- (5) The Young Persons (Harmful Publications) Bill;

(6) Discussion on Supplementary Demands and the related Appropriation Bill;

(7) Negotiable Instruments (Amendment) Bill; as passed by Rajya Sabha;

(8) Rajya Sabha amendment to the Spirituous Preparations (Inter-State Trade and Commerce) Control Bill;

(9) Discussion on flood situation in India;

(10) Inter-State Water Disputes Bill;

For reference to Joint Committee.

(11) River Boards Bill;

(12) Discussion on Economic Policy (Agricultural Land including Rural Credit);

(13) Press and Registration of Books (Amendment) Bill, time permitting.

**Shri Kamath (Hoshangabad):** Has it been finally decided that there is going to be no discussion of the Bank Award this Session?

**Shri Satya Narayan Sinha:** Yes; there is no time.

**Mr. Speaker:** It is crowded out; there is no help for that.

As regards the question of allotment of time for the new bill, the Young Persons (Harmful Publications) Bill, which the hon. Minister wants to be taken up, that may be referred now to the Business Advisory Committee; they will make the allocation of time. The point is that the Bill was introduced only yesterday.

**Shri Satya Narayan Sinha:** It is only a small Bill.

**Mr. Speaker:** May be it is small; but the Business Advisory Committee, for aught I know, may even say that one hour is sufficient, if it is really small. But it is better that after they have some idea about the Bill and its contents they decide the whole thing, because if a discussion takes place in the House, it will take a long time.

**Shri Satya Narayan Sinha:** Yes I agree.